

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.342/MP/2023 along with IA (Diary) No. 481/2023

- Subject : Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta-Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 Kv Vedanta-Sundargarh D/C transmission line.
- Date of Hearing : **9.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Vedanta Limited
- Respondents : Odisha Power Transmission Corporation Ltd. & 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, Vedanta
Shri Lakshyajit Singh, Advocate, Vedanta
Shri Harshit Singh, Advocate, Vedanta
Ms. Lavanya Panwar, Advocate, Vedanta
Ms. Ankita Batra, Advocate, Vedanta
Shri Raj Kumar Mehta, Advocate, OPTCL
Ms. Himanshi Andley, Advocate, OPTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, CTUIL
Shri Gajendra Singh, ERLDC
Shri Alok Mishra, ERLDC
Shri Debajyoti Majumdar, ERLDC
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that while the matter was previously taken up by the Commission on 18.10.2023 upon being mentioned by the Petitioner, the matter is, however, yet to be admitted, and accordingly, the notice may be issued in the matter. Learned counsel urged that the direction to maintain the *status quo* as issued vide Record of Proceedings for the hearing dated 18.10.2023 be continued till the next date of the hearing.

2. Learned counsel for the Respondent, OPTCL, submitted that prior to admitting the matter, the Respondent may be permitted to examine the Petition. In response, learned counsel for the Petitioner submitted that, in that case, the Commission may consider issuing notice on maintainability as well as on merits.

3. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:
- (a) Issue notice on maintainability as well as on merits.
 - (b) The Respondents to file their replies on maintainability as well as on merits, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within four weeks.
 - (c) CTUIL will maintain status-quo with regard to the grant of 180 MW GNA to the Petitioner as communicated by letter dated 18.9.2023 till the next date of hearing.
4. The Petition will be listed for hearing on **24.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)